

(b) if so, when the Act will be brought into force; and

(c) if the answer to part (a) above be in the negative, the reasons for the delay?

The Minister of Home Affairs (Pandit G. B. Pant): (a) No.

(b) Does not arise.

(c) The draft rules prepared in this connection were circulated to the State Governments who were requested to obtain the comments of all interested organisations as well as of High Courts. The comments from the State Government except Mysore have been received and the rules are being finalised.

LAND MORTGAGE BANKS

40. Shri Morarka: Will the Minister of Finance be pleased to state:

(a) the number of primary land mortgage banks which have constituted a guarantee fund;

(b) the names of the States where they have been constituted; and

(c) whether the Central Government have recommended to other State Governments also to start such funds in the Banks in their respective States?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guba):

(a) and (b). The subject falls in the State field and the Government of India have no information.

(c) The institution of a guarantee fund by the primary land mortgage banks is one of the recommendations of the Committee of Direction of All India Rural Credit Survey, which is under active consideration in consultation with the Reserve Bank of India. The State Governments will duly be advised of a decision when reached.

REPUBLIC DAY

41. Mulla Abdullabhai: Will the Minister of Defence be pleased to state:

(a) the names of the tribes invited from the various States for participating in folk dances etc. on the occasion of the Republic Day celebrations held on the 26th January, 1955; and

(b) the method of selection that was adopted to ascertain the best of the lot from among the different tribal parties in this country?

The Minister of Defence (Dr. Katju): (a) and (b). For participating in the folk dances etc. at Delhi, Government of India do not extend invitations to any particular tribe or party from the States. For the celebrations this year, like in previous years, all State Governments were requested to suggest items for the tableau and the folk dances. The suggestions received from them were considered by the Tableau and Folk Dances Sub-Committee. The selection of items was finalised at a meeting of the Co-ordinating Committee for Republic Day Celebrations at Delhi, at which representatives from the State Governments concerned were also present. The names of tribes or parties that actually participated in the folk dances etc., during the celebrations this year are given in the statement placed on the Table of the House. [See Appendix II Annexure No. 20].

HISTORICAL BUILDINGS AND MONUMENTS

42. Mulla Abdullabhai: Will the Minister of Education be pleased to state the present strength and the terms of employment of the staff employed for the upkeep and maintenance of historical buildings and protected monuments of national importance in Delhi?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): 32 permanent, 43 temporary and 215 Work-Charged employees. As regards terms and conditions of service, attention is invited to the statement placed on the Table of the House in reply to Starred Question No. 125 asked by Shri B. C. Das on the 18th February 1954.